Certified Cope

ANNEXURE: A



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

DATED THIS THE 28TH DAY OF JULY. 1993

Present : Hon'ble Mr. Justice P.K. Shyamaundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan

... Member (A)

APPLICATIONS NO.329/92 AND 330/92

- 1. Shri B.N. Kadapatti, S/o Ningayya Kadapatii, Aged about 52 years.
- Shri P.R. Malkari,
 S/o Ramachandra Malkari,
 Aged about 52 years.
- 3. Shri M.M. Shirur, S/o Mahadevappa Shirur, Aged about \$ 46 years.
- 4. Shri V.L.Chavan, S/o Laxman Chavan, Aged about 39 years.
- 5. Shri S.L. Dubbanmardi, S/o Lingraj Y.Dubbanmardi, Aged about 33 years.
- 6. Shri S.N. Muchandi, S/o Narayan Munchandi, Aged about 30 years.
- 7. Shri Narayan Tarihalkar, S/o Rama Tarihalkar, Aged about 30 years.
- 8. Shri A.J. Jolly, S/o Joseph, Aged about 28 years.
- 9. Shri Anilkumar P.K., S/o P.V. Krishnan, Aged about 27 years.

C/o Garrison Engineer, Camp Belgaum-590 009.

- 1. Shri B. Bhaskar Rao, S/o B. Achuta Rao, Aged about 55 years.
 - . Shri B.G.Patil, S/o Gurulingappagowda Patil, Aged about 53 years.



Applicants in A No. 329/92



- Shri N.B. Patil,
 S/o Basgouda Patil,
 Aged about 53 years.
- 4. Shri B.G. Varna, S/o B. Anantha Krishna, Aged about 51 years.
- 5. Shri G.V. Kekare, S/o Venkatesh Kekare, Aged about 50 years.
- 6. Shri S.M. Mulgund, S/o M.G. Mulgunda Aged about 50 years.
- 7. Shri S.G. Phadke, \$/o Gurunath Phadke, Aged about 44 years.
- Shri M.D. Talwar,
 S/o Dundappa Talwar,
 Aged about 43 years.

Applicants in A No. 330/92

C/o Garrison Engineer, Camp Belgaum-590 009.

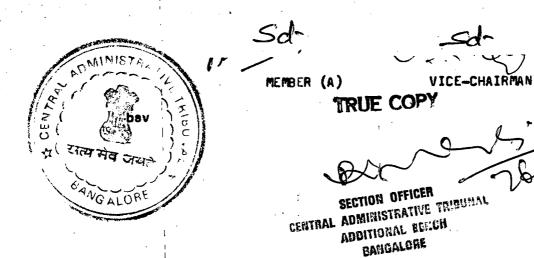
(Shri N.G. Phadke ... Advocate)

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- Union of India represented by its Secretary, Ministry of Defence.
- The Engineer-in-Chief, Kashmira House, Army Headquarters, DHQ Post Office, New Delhi.
- 3. The Chief Engineer,
 Dakshin Kaman Mukhyalaya,
 Abhiyantha Shakha,
 Headquarters, Southern
 Engineers Command Branch,
 Puns-411001.
- 4. The Chief Engineer, Cochin Zone, Cochin-4.
- 5. The Commander Works Engineers, Panaji, Goa.
- 6. The Garrison Engineer, Camp Belgaum-590 009.

Respondents in A No. 329/92 and 330/92

We have heard Shri N.G. Phadke for the applicants and Shri M. Vasudeva Rao for the administration. In this case a number of people have joined together and have asked for parity in pay alleging that similarly placed persons in other departments are getting more pay but that benefit is denied to them. It would appear that complaining of such disparity the applicants have made representations to the Government and that Government is yet to consider the same. In the circumstances it sams to us that the Government should consider and dispose off the representations made by the applicants herein seaking parity in pay scales and pass appropriate orders thereon. The Government will dispose off the representations as early as possible but in any case within three months from the date of receipt of a copy of this order. With these observations both the applications stand disposed off. The Government will take into consideration not merely the representations made by the parties but also the pleadings in these original applications while taking a decision in the matter.



CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Cootemps Petition No. 19/94in

Dated:- 29 JUL 1994

APPLICATION NUMBER: 330/92

APPLICANTS:
Soi. & Bhaskar Ras and 7 Others 15. Defence, Worth & Other.

- 1 Sri. 9V.G. Phadke Advocate Kausalya" no 502/40, 5415 Cross. Block, Rajapinagar, Bangalore-10.
- 2. Sat. M. Varnderz Ran, Addl. CGSC, High Lowst Mdg, Bane'alone-1

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/ STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 21.07.94

Issued on 29/7/94

of DEPUTY REGISTRAR TO THE TIDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.19/1994 IN 0.A.330/92

THURSDAY THIS THE TWENTY FIRST DAY OF JULY, 94

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

- Shri B. Bhaskar Rao,
 S/o B. Achuta Rao,
 aged about 56 years,
 C/o G.E. Camp
 Belgaum
- Shri B.G. Patil,
 S/o Gurulingappagowda Patil,
 aged about 54 years,
 C/o Chief Engineer, MES,
 Bombay
- 3. Shri N.B. Patil, S/o Basagowda Patil, Aged about 54 years, C/o G.E. Camp, Belgaum
- 4. Shri B.G. Varna, S/o B. Anantha Krishna, aged about 53 years, C/o G.E. Camp, Belgaum
- 5. Shri G.V. Kekare, S/o Venkatesh Kekare, aged about 51 years, C/o G.E. Camp Belgaum
- 6. Shri S.M. Mulugund, S/o M.G. Mulugund, Aged about 51 years, C/o G.E. Camp Belgaum
- 7. Shri S.G. Phadke, \$/o G.G. Phadke, aged about 45 years, C/o G.E. Camp, Belgaum

Shri M.D. Talwar, S/o Dundappa Talwar, aged about 44 years, C/o AGE(I) AF Sambra Beloaum

Apolicants

(By Advocate Shri N.G. Phadke)



- Union of India, represented by its Secretary, Shri Nambiar, Major, Ministry of Defence, New Delhi
- 2. Lt. General Jagadish Narayanan BVSM & AVSM Engineer-in-Chief, Kashmira House, Army Headquarters, DHQ Post Office, New Delhi Res

Respondents

(By learned Standing Counsel)
Shri M.V. Rao

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Heard both sides.

2. We find that the alleged compliance of our direction is not fully satisfactory as we would have expected in the light of the directions given while disposing of 0.A.No.330/92 on 28.7.93 asking the authorities to dispose of the applicant's representation with reference not merely in the context of the representation but also with reference to the pleadings in the case. But, we notice there is a scant advertence either to the pleadings or to the representation made by the applicant, though there is an order disposing of the representation suggesting that the matter should be considered by the Pay Commission as and when it is constituted. But since there is some kind of obtensible and artificial compliance of our directions, we feel that it is inappropriate to proceed further



in the case for taking action in having committed contempt of the Tribunal's directions. But instead, we dispose of this application with liberty to the applicant to challenge this very order in an appropriate criginal application if he considers it necessary. No costs.

Sd-

(T.V. RAMANAN) //
MEMBER(A)

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(P.K. SHYAMSUNDAR) VICE CHAIRMAN



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